

6

III THE CENTRAL ADMINISTRATIVE TRIEJUAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 12.1.96.

OA 59/95

Vinod Kumar

... Applicant.

Versus

Divisional Railway Manager, Western Railway, Kota & Another

... Respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicant

... Mr. S.Kumar

For the Respondents

... Mr. M.Rafiq

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Vinod Kumar, in this application u/s 19 of the Administrative Tribunals Act, 1965, (for short the Act), has prayed for setting aside the award dated 5.8.84, at Ann.A-1, passed by the Judge, Industrial Tribunal (Central), Kota, by which his prayer for setting aside the order of removal from service was rejected.

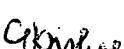
2. We have heard the learned counsel for the parties and have carefully perused the records.

3. It should be noted at the very outset that in a Petition for Special Leave to Appeal (Civil) No.20141/95, Divisional Personnel Officer v. Central Industrial Tribunal and others, decided on 6.11.95, the Hon'ble Supreme Court has held that the Central Administrative Tribunal has no jurisdiction to entertain an application u/s 19 of the Act against an award/order of the Labour Court and the Tribunal has no jurisdiction to entertain an application against an award of the Industrial Tribunal. Reliance is also placed on JT 1995 (7) SC 522, Krishan Prasad Gupta v. Controller, Printing & Stationery. In view of these decisions of the Hon'ble Supreme Court, we hold that this Tribunal has no jurisdiction to entertain the present application.

4. The application is, therefore, rejected. Application/papers shall be returned to the applicant for presentation before an appropriate legal forum.


(O.P. SHARMA)

MEMBER (A)


(GOPAL KRISHNA)
VICE CHAIRMAN